

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 1838
ANSWERED ON 28.12.2017

DRAFT GANGA LAW

1838. SHRIMATI KIRRON KHER

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the current status of drafting of the Ganga law to save it from pollution;
- (b) the recommendations that have been accepted/incorporated into the draft Ganga law from Malviya Committee's report; and
- (c) the details of other recommendations that are being accepted/ incorporated into the Ganga law and the authorities who have recommended the same?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & HUMAN RESOURCES DEVELOPMENT

(DR. SATYA PAL SINGH)

(a) Ministry of Water Resources, River Development and Ganga Rejuvenation constituted a Committee vide Office Memorandum dated 21.07.2016 under chairmanship of Justice (Retired) Giridhar Malviya for preparation of Draft Act on river Ganga.

The Committee has submitted Draft Bill titled "The National River Ganga (Rejuvenation, Protection and Management)" Bill, 2017 on 12.04.2017.

Draft Bill is presently under examination by a Committee constituted by the Ministry of Water Resources, River Development & Ganga Rejuvenation, under the Chairmanship of Director General, National Mission for Clean Ganga (NMCG).

(b) & (c) The draft bill is presently under review by a Committee constituted under the Chairmanship of Director General, NMCG.
